

of Schedule VI of the Companies Act, 1956 as on 1st January, 1969, 1970 and 1971 separately, year-wise;

(b) the number among them who were Indians and non-Indians, separately on these dates; and

(c) the number of employees who were drawing salaries above Rs. 5,000/— p.m. in each category ?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Under the then existing provisions of the Companies Act, the information regarding the number of employees covered by clause (4) of Part II of Schedule VI was not required to be indicated by the Companies.

(b) and (c) : In view of (a) above the question of furnishing any information against parts (b) & (c) does not arise.

Raids by Enforcement Directorate in Andhra Pradesh

2677. SHRI BIRENDER SINGH RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the Enforcement Directorate raided the residence and Bank Lockers of any Members of Parliament in Andhra Pradesh recently;

(b) whether any unaccounted money was recovered during this raid; and

(c) if so, the action taken by Government in the matter ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) The Enforcement Directorate did not conduct any search in the case of any Member of Parliament. However searches were undertaken by the Income-tax authorities in September, 1971 in the case of two Members of Parliament.

(b) Cash was found and seized under section 132(1) of the Income-tax Act at the premises occupied by one Member of Parliament along with his sons and their families as it *prima facie* appeared to be unaccounted money.

(c) The Income-tax Officer has to pass an order u/s 132(5) in respect of cash seized u/s 132(1) of the Income-tax Act, 1961 within 90 days of the search after giving the assessee an opportunity of furnishing his explanation and evidence. The enquiry u/s 132(5) is in progress. This is a quasi-judicial enquiry and orders will be passed by the Income-tax Officer on the basis of evidence before him.

Raids by Income-Tax Authorities in Andhra Pradesh

2678. SHRI GADADHAR SAHA .
SHRI K. BALATHANDAYU-
THAM :
SHRI N. E. HORO :

Will the Minister of FINANCE be pleased to state :

(a) whether the Income-tax authorities had conducted raids and searches in Vijayawada, Hyderabad and Guntur Districts of Andhra Pradesh during the third week of September, 1971;

(b) if so, the names of cases detected during these raids;

(c) whether a number of M.P.'s houses were also raided in this connection; and

(d) if so, the action taken against them ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes, Sir. Searches were undertaken under section 132 of Income-tax Act of 1961 during the second and third weeks of September, 1971.

(b) A statement is laid on the Table of the House giving the names of persons whose premises were searched in September, 1971.

(c) Searches were conducted in the business and residential premises of two Members of Parliament.

(d) Investigations are still in progress. Action in accordance with the law will be taken where necessary.

Statement

Names of the parties in Andhra Pradesh whose premises were searched in the month of September, 1971

1. M/s. Shri Rajarajeswari Raw & Boiled Rice Mills Contractors Co., Guda-vada.
2. Sri Tummala Ramabrahmam, Gudi-vada.
3. Sri Chalasani Venkata Satyanarayana Rao.
4. Sri Adusumilli Subba Rao, Gudiwada.
5. Gudivada Guntupalli Lakshminara-yana, Gudivada.
6. Akivedi—M/s. Ramerla Ragannadha Rao & others.
7. M/s. Dhyra Lakshmi Rice Mills.
8. Shri K. Dharama Rao, President W. C. Rice Millers Asscn.
9. Shri K. Dharama Rao, Yellamilli.
10. M/s. Bhupathiraju Ramachandra Raju, Palakol.
11. Sri Satyanarayana Rice Mills, Palakol.
12. Bhupathiraju Ramchandra Raju, Jinnur.
13. Vadavani Palem Vegesina, Somaraju.
14. M/s. Sri Satyanarayana Rice Mills Contractors and M/s. Penumatsa Surapa Raju Ramachandra Raju, Palakol.
15. M/s. Ganesh Rice Mills, Tade palli-gudem.
16. Korlepara Koteswara Rao, Pippara.
17. Tummalappalli Veeranhadra Rao, Tadevalligudem.
18. The Krishna District Rice & Oil Millers Assen., Vijayawada.
19. The A. P. State Rice Millers Asscn., Vijawada.
20. Sri Adusumilli Subba Rao, Vijaya-vada.
21. M/s. Krishna Rice & Groundnut Oil Mills.
22. M/s. Kondapalli Brahammamda Reddy.
23. V. Venkateswarlu Sons & Co., Gudi-vada.
24. M/s. Sri Rama Rice & Groundnut Oil Mill Contractors Co., Gudivada.
25. Sri Koduri Ranga Rao, Mandapadu.
26. Koduri Ranga Rao, Koduru.
27. Koduri Ranga Rao, Gudivada.
28. Pinnamameni Venkata Kutumba Rao, Gudivada.
29. M/s. Rukmini Krishna Boiled Rice & Oil Mills, Vijayawada.
30. Legal Representative of late Shri Atluri Venkataraiiah.
31. Shri K. Satyanarayana Murthy, Vijayawada.
32. Shri T. Ramachandra Rao, Vijaya-wada.
33. Shri K. L. N. Prasad.
34. Residential premises of Shri Haddi Sudersanam and his sons and the families at Kothapet, Guntur.

(At the last mentioned premises, cur-rency notes of Rs. 2,81,003/- were found and seized. In addition 13 U. S. A. dollars and 501 Italian Lira were also found and seized)

Symposium on Fertilizer Held in October, 1971

2679. SHRI P. GANGADEB :
SHRI P. M. MEHATA :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :